

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

APPEAL NO.27 OF 2025 (WZ)

Divisional Railway Manager,
Mumbai Division of Western Railways

---Appellant

Vs

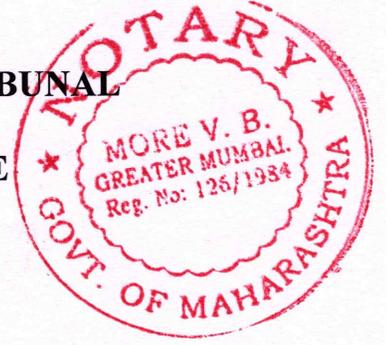
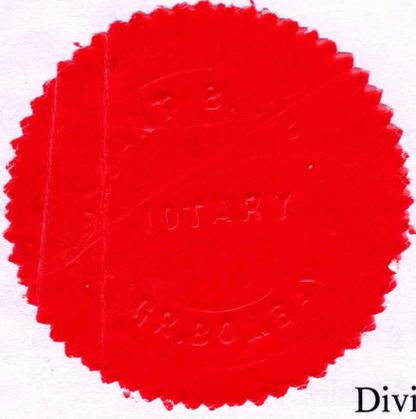
Maharashtra Pollution Control Board

---Respondent

**Affidavit on behalf of Respondent-Maharashtra Pollution
Control Board.**

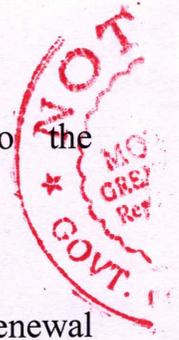
I, Pratap Jagtap, Aged -Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having Office address at Kalpataru Point, 2nd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :

- 1) I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and I am able to depose the same.
- 2) I say and submit that the present Appeal is filed against the order dated 09/12/2024 passed by the Respondent-MPCB, directing to Appellant-Divisional Railway Manager, Mumbai to pay the



Environment Compensation of Rs.1,59,22,550/- to the Respondent -MPCB.

- 3) I say and submit that the Respondent -MPCB had granted Renewal of Consent to operate on 27/03/2025 to the Mahim Junction Station, Mahim, which falls under the purview of the Appellant-Divisional Railway Manager, Mumbai Division of Western Railway, which is valid for a period upto 31/03/2037 subject to certain terms and conditions, wherein one of the conditions at Sr.No.11 – the Railway Station Authority shall comply with the Hon'ble National Green Tribunal Orders issued from time to time in Original Application No.141/2014 filed by Saloni Singh & Anr Vs Union of India & Ors and Sr.No.19 -the Railway Station authority shall submit a time-bound action plan prepared for clearing garbage littered along the railway tracks, clearing encroachments and enforcing prohibition of open defecation under Swachh Bharat Abhiyan. A copy of the Consent to Operate dated 27/03/2025 is annexed herewith as an **Exhibit-I**.
- 4) I say and submit that in pursuant of the Hon'ble NGT order dated 23/09/2024 passed in Original Application No.131/2024, the Respondent -MPCB had assessed the environmental compensation of Rs.1,59,22,550/- to the Appellant Railway Manager, Mumbai for not removing the garbage from Railway siding yard, near Mahim Railway Station, which is annexed to the Appeal as an Annexure-C.





- 5) I say and submit that in view of above non-compliances and as per Hon'ble NGT order dtd. 23/09/2024, Environmental Compensation calculated based on fixing of accountability for the past failure by assessment as per the methodology recommended in "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which has also been referred by the Hon'ble National Green Tribunal in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., may be used to calculate Environmental Compensation on the unit to loss caused to the environment." and the calculations of compensation are as follows :

$$EC \text{ (Lacs Rs)} = 2.4 \text{ (Waste Generation-Waste disposal as per the Rules)} + 0.02 \text{ (Waste Generation -Waste disposal as per the Rules)} * N + \text{Marginal Cost of Environmental Externality} * \text{(Waste Generation-Waste disposal as per the Rules)} * N.$$

As per Senior Section Engineer (W) MRU number of encroachment are 698. No of person staying per hutments considered as 4 and as per SOP waste generation per person is 0.6 kg for metropolitan city is 0.6 KG.

Waste generation= $698 * 4 * 0.6 = 1675 \text{ KG} = 1.675 \text{ T/D}$

Waste disposal as per the Rules=Nil.

N- Number of days violation took place –Board has issued directions to M/s. Mahim Junction Station, Mahim Junction, Western Railway, Mahim, Mumbai on 21/06/2024 and verified the compliance on 11/10/2024. No. of days – 113.

Marginal Cost of Environmental Externality-0.8 as per SOP.

= $2.4 (1.675-0) + 0.02 (1.675-0) * 113 + 0.8(1.675-0) * 113$

= $4.02 + 3.7855 + 151.42$

= 159.2255 Lacs.

Accordingly, the Respondent Board has assessed the Environment Compensation to the tune of Rs.1,59,22,550/-. In compliance of the Hon'ble NGT Order dated 21/2/2025, the Appellant has deposited 25% of the Environment Compensation amounting to Rs.39,80,638/- to the Respondent Board on 24/3/2025.

- 6) I say and submit that in order to verify the present status of Mahim Junction Station, the official of the Respondent-Board at Mumbai visited the site in question on 16/04/2025 and observed that Mahim Junction Station has obtained Consent to operate for railway station activity which is valid upto 31/03/2037, the platforms, railway tracks and siding tracks are found clean, lifted



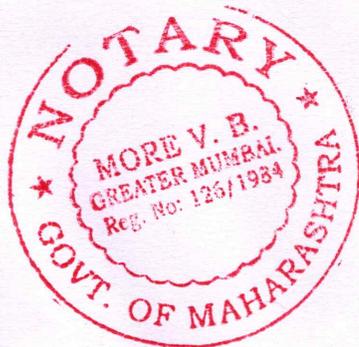
all dumped garbage, dustbins provided for collection of garbage from nearby slum area etc. A copy of the visit report dated 16/04/2025 alongwith photographs are annexed herewith as an **Exhibit -II collectively.**

- 7) I say and submit that since, the Appellant Railway Authority Mumbai failed to remove the garbage from Railway siding yard, near Mahim Railway Station, the Respondent -MPCB has assessed the Environment Compensation of Rs.1,59,22,550/- for the for the period of violation from 21/6/2024 to 11/10/2024 (i.e. no. of days -113) by giving an opportunity of personal hearing to the Appellant, hence the appeal may kindly be rejected.

Solemnly affirmed on this 24 day of April, 2025 at Mumbai.

For and on behalf of
Maharashtra Pollution Control
Board,

(Pratap Jagtap)
Sub-Regional Officer, Mumbai-I



BEFORE ME

24/4/2025
VASANT B. MORE
Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022



REGISTER Sr. No 323/2025
323/2025

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 22640345

Fax: -

Website: <http://mpcb.gov.in>

Email:

sromumbai1@mpcb.gov.in



Kalpataru Point, 2nd floor,
Opp. PVR Theatre, Sion (E),
Mumbai-400022
,Maharashtra

GREEN/M.S.I (G64)

Date: 27/03/2025

No:- Format1.0/SRO/UAN No.MPCB-
CONSENT-0000236424/CR/2503003816

To,
MAHIM JUNCTION STATION,
Mahim Junction, Mahim,
Mumbai City, Mumbai.



Your Service is Our Duty

Sub: Application for consent to operate.

Ref: Your Consent application vide UAN No. 0000236424.

Your application No.MPCB-CONSENT-0000236424 Dated 12.02.2025

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/03/2037**
- The capital investment of the project is Rs.8.14 Crs. (As per undertaking submitted by pp)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	RAILWAY STATION ACTIVITY	0	--NA--

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.53	As per Schedule-I	Local body sewerage system.

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

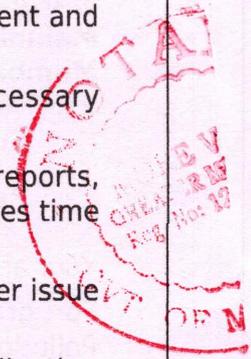
- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	DRY WASTE	38	Kg/Day	BMC	BMC HANDOVER
2	WET WASTE	67	Kg/Day	BMC	BMC HANDOVER
3	Plastic waste	29	Kg/Day	BMC	BMC HANDOVER

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. This Board reserves the right to review, amend, suspend, revoke etc. This consent and the same shall be binding on the industry.
9. This consent should not be construed as an exemption from obtaining necessary NOC/permission from any other Government agencies.
10. The Railway station Authority shall submit strictly online all required annual reports, manifest, Environment Statement through portal dashboard to this office as Rules time to time.
11. The Railway station Authority shall comply Hon'ble National Green Tribunal Order issue time to time O.A. No. 141/2014.
12. The Railway station Authority shall prepare a detail water balance sheet indicating quantities of freshwater consumption, wastewater generation and reuse of treated water and submit compliance to MPCB on Monthly basis.
13. The Railway station Authority should take adequate measures to comply with provision of solid waste management rules 2016 .
14. The Railway station Authority shall make assessment of quantity of plastic waste generated.
15. The Railway stations Authority shall install adequate number of plastic bottle crushing machine covering entire area of the station & shall be linked /connected with registered recyclers of plastic waste for scientific disposal .
16. The Railway station authority shall take necessary steps for noise pollution abatement & reduction of ambient noise levels.
17. The railway station authority shall provide proper necessary arrangement to collect solid waste, plastic waste from compartments & bringing it to destined stations and processed and disposed of along with waste collected from the station for which mechanism has been established.
18. The Railway station Authority shall ensure Bio-toilets are properly evacuated., & sewage will take into the STP which after treated & disinfected is used for non-potable uses. No faecal matter of sewage is disposed on stations.
19. The Railway station authority shall submit a time-bound action plan has been prepared for clearing garbage littered along railway tracks, clearing encroachments, and enforcing prohibition of open defecation under Swachh Bharat Abhiyan.
20. The Railways stations authorities shall comply with provision of plastic waste managements (Amendment) rules 2018,
21. Railways stations authorities shall restrict usages , sale, handling & storage of plastic and thermocol products as per Maharashtra plastic & thermacol products (M.U.S.T H & S) notification dtd 23.03.2018 and amendment thereto in the state of Maharashtra .
22. The Railway station Authority shall strictly comply with E-waste (Management) Rules, 2016 and its amendment thereof.



23. The Railway station Authority shall also comply with the industry standards notified under environment protection act 1986.
24. The Railway station Authority shall obtain NOC /Permission from Central ground water authority (CGWA) in case of usage of ground water .
25. The Railway station Authority shall strictly follow Board circular of Railway sliding vide no BO/JD(APC) TB.1/B-3869 dated 4.9.2015.
26. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
27. This Consent is issued without prejudice to the order passed or being passed by the Hon'ble NGT (WZ) in the matter of Original Application No. 552/2024.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



(Handwritten signature)

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76c1dfb9

Signed by: **Pratap Jagtap**
Sub Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
sromumbai1@mpcb.gov.in
2025-03-27 12:14:27 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
Balance fee Rs. 100000 vide UAN No. 132983 is considered with this application.				

Copy to:

1. Regional Officer, MPCB, Mumbai
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.53 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	12.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	00 -- NA--	-	0	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
8. The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazarsous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
9. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
10. The applicant shall make an application for consent to operate before 60 days of start of commercial production.
11. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
12. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
13. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
14. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

15. Conditions for D.G. Set

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

16. The industry should not cause any nuisance in surrounding area.

17. 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

18. The applicant shall maintain good housekeeping.

19. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

20. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

21. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

22. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).

24. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

25. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

This certificate is digitally & electronically signed.







Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000236424

Industry Name : MAHIM JUNCTION

Address : MAHIM JUNCTION, Tal. Mumbai City, Dist. Mumbai city

Pincode :

Category : Green (SSI)

Email : bctenhm@gmail.com

Phone : 9004499905

Visit Scheduled On : 16/04/2025

Last date of visit : 17/04/2025

Visited by : Dr. Arvind Dhapate(FO-Mumbai I)

Visited On

Visited Industry on :16/04/2025

Email Address of Unit :bctenhm@gmail.com

Telephone Number of Unit :9004499432

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : na

Planning Authority : Railway

Visit For

Visit For : Surprise

Applied For : Court Matter

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000236424	04-04-2025	31-03-2037	814	Undertaking

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
RAILWAY STATION ACTIVITY	0.0000	--NA--	0	--NA--	No



Waste Water Management

Source of water :
 1) Surface
 Surface Detail : na
 Authority Permission : MCGM

Deviation In:

Water Consumption : No	Detail: na
Effluent : No	Detail: na
Sewage : No	Detail: na

Whether Industrial effluent generated : No

Whether Domestic effluent generated : Yes

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent			2.53	0
	Actual			2.53	0

Treatment System

	Industrial	Domestic
Primary :		Septic Tank & Soak Pit
Secondary :		
Tertiary :		
Advanced :		

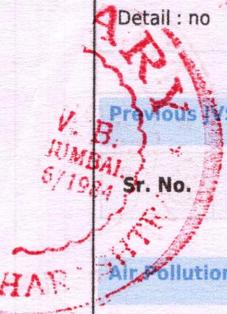
Domestic Purpose

a) Generation (in CMD) : 2.53	STP Capacity : 0
b) Disposal : CETP	

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : no



Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
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Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : na

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : Yes

Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal quantity	Last Disposal date
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Non Hazardous Waste Generation

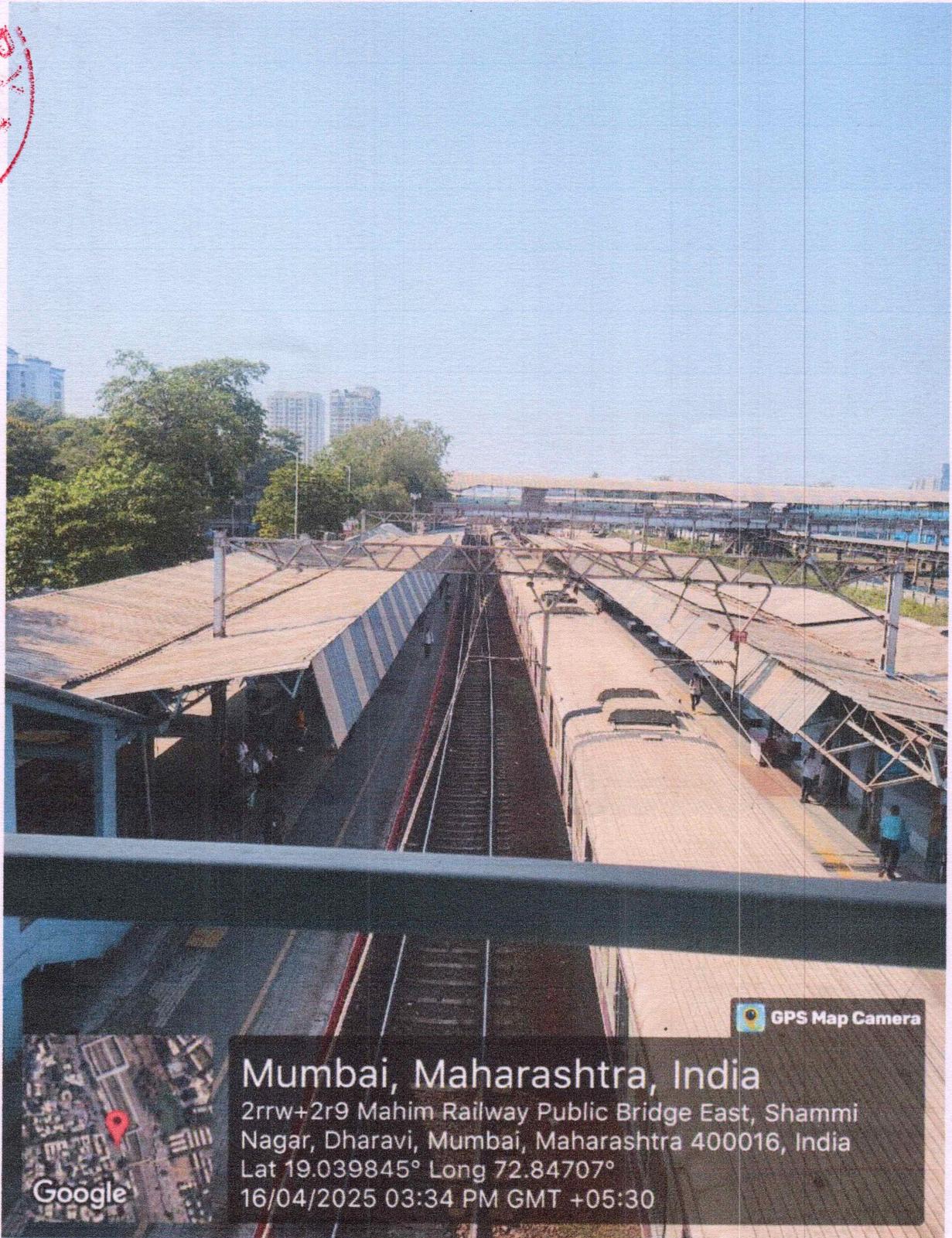
Difference in exiting waste generation : Yes

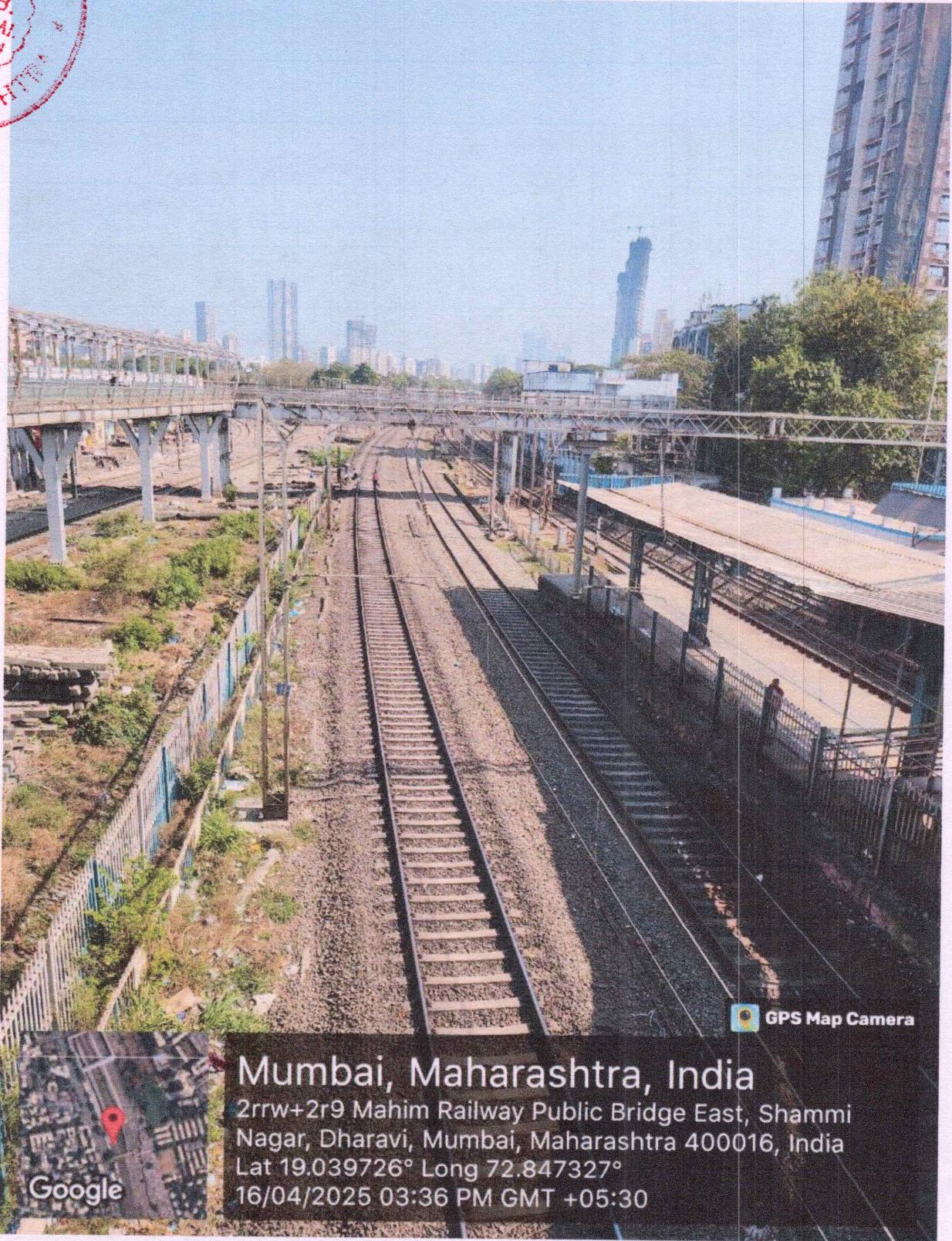
Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
DRY WASTE	38	Kg/Day	BMC	BMC HANDOVER		00	0.00
WET WASTE	67	Kg/Day	BMC	BMC HANDOVER		00	0.00
Plastic waste	29	Kg/Day	BMC	BMC HANDOVER		00	0.00

Any specific Conditions

	Condition	Compliance		
Consent				
Directions				
Environment Clearance				
Any NGT / Court order				
Bank Guarantee				
BG Imposed :				
Remark				
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
Record not found.				
Penal Charges				
Penal Charges : No				
OCEMS				
Is Mandatory : Not Mandatory			Detail :	
Connected to MPCB server : No			Detail : na	
Green Coverage				
Green Coverage : No				
Detail : na				
Any Specific Observation				
<p>Any Specific Observation : National Green Tribunal order in Application No. 552/2024, of M/s. Mahim Junction Station, Mahim junction, western Railway, Mahim, Mumbai. The Board office has filed an affidavit in NGT, a visit was made for checking compliance of consent conditions and present status to Mahim Junction Station on 16.04.2025 and observed that. 1) Mahim junction station has obtained consent to operate for railway station activity which is valid up to 31.03.2037. 2) At Mahim railway junction there is six tracks, two tracks for Harbour line and four tracks for western line 3) At the site there are four platforms, two for Harbour line and two for western line. 4) Another three siding tracks are observed which are used for train siding called stabling yard. 5) Platforms, railway tracks and siding tracks are found cleaned. 6) Railway authorities carry out daily cleaning of track, platform and stabling yard cleaning. 7) Near the siding yard towards east side there is slum area for disposal of garbage properly provided cement dust bins at slum side. 8) Generated domestic effluent is connected to MCGM drainage, and solid waste handed over to MCGM. Site photographs are enclosed. The address mentioned in the visit report is their main office address.</p>				
Previous legal action detail				
Record not found.				
Whether unit complied				
Whether unit complied : Yes				







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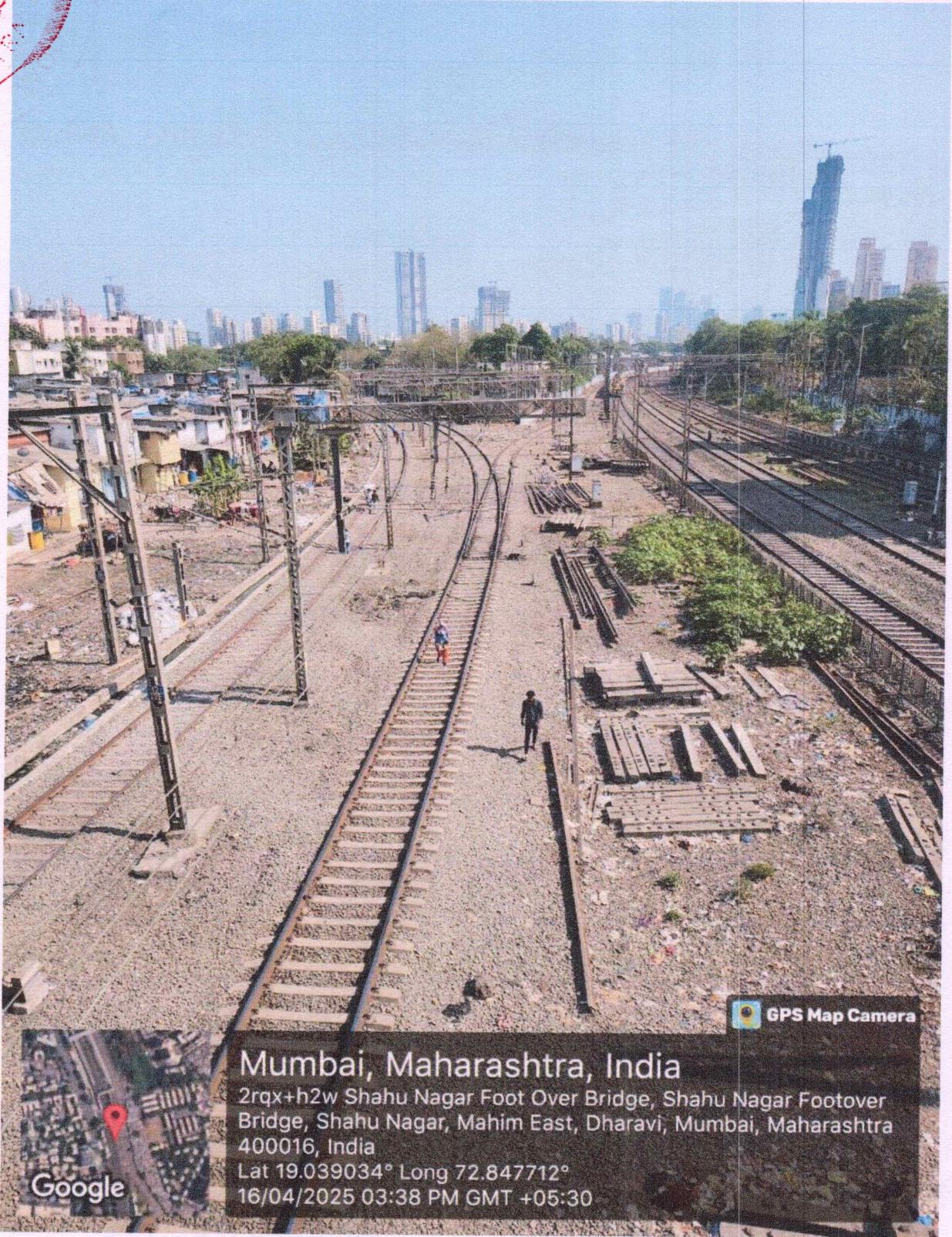


Mumbai, Maharashtra, India

2rrw+2r9 Mahim Railway Public Bridge East, Shammi Nagar, Dharavi, Mumbai, Maharashtra 400016, India
Lat 19.039726° Long 72.847327°
16/04/2025 03:36 PM GMT +05:30

NO. 1
★ MORI
GREATER
Reg. No.
GOVT. OF MAHARASHTRA





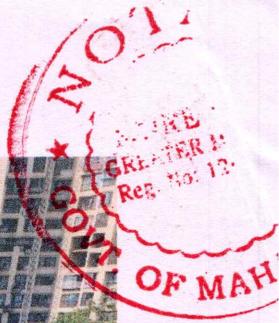
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Mumbai, Maharashtra, India

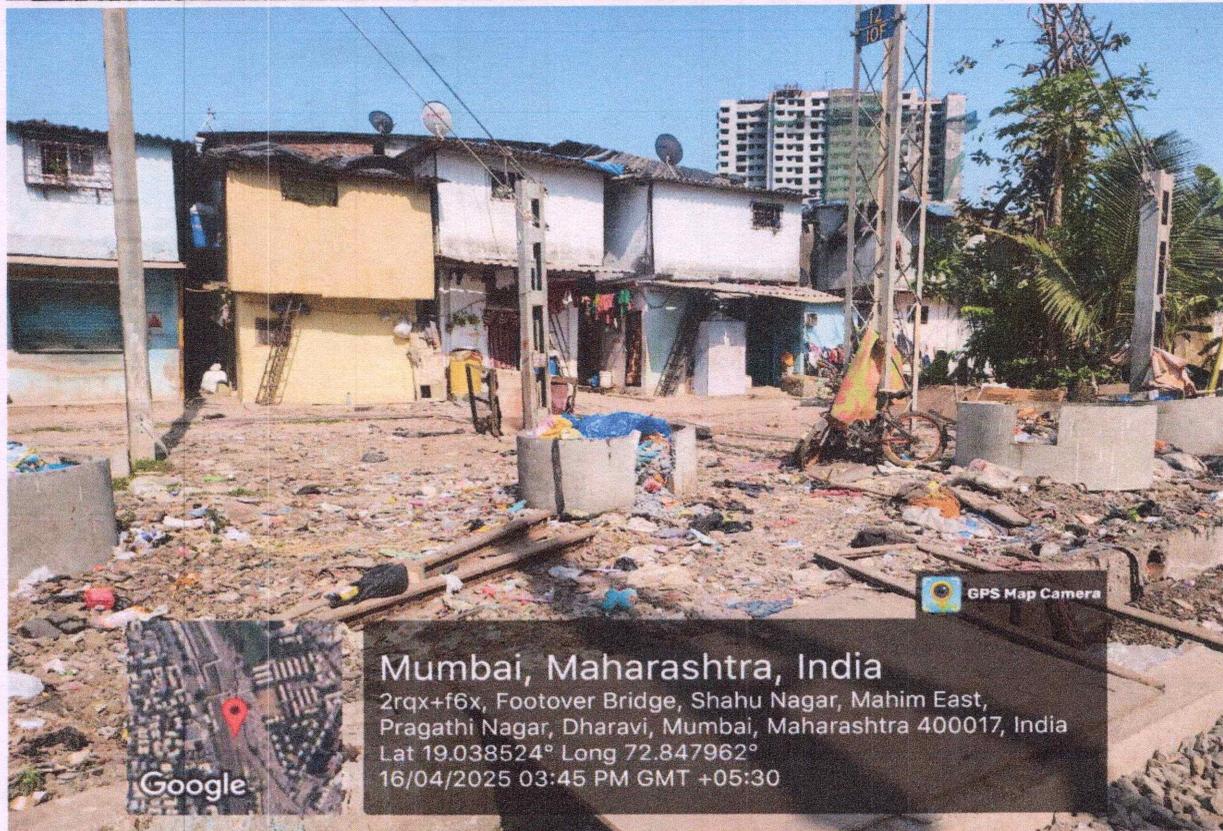
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Lat 19.039034° Long 72.847712°
16/04/2025 03:38 PM GMT +05:30



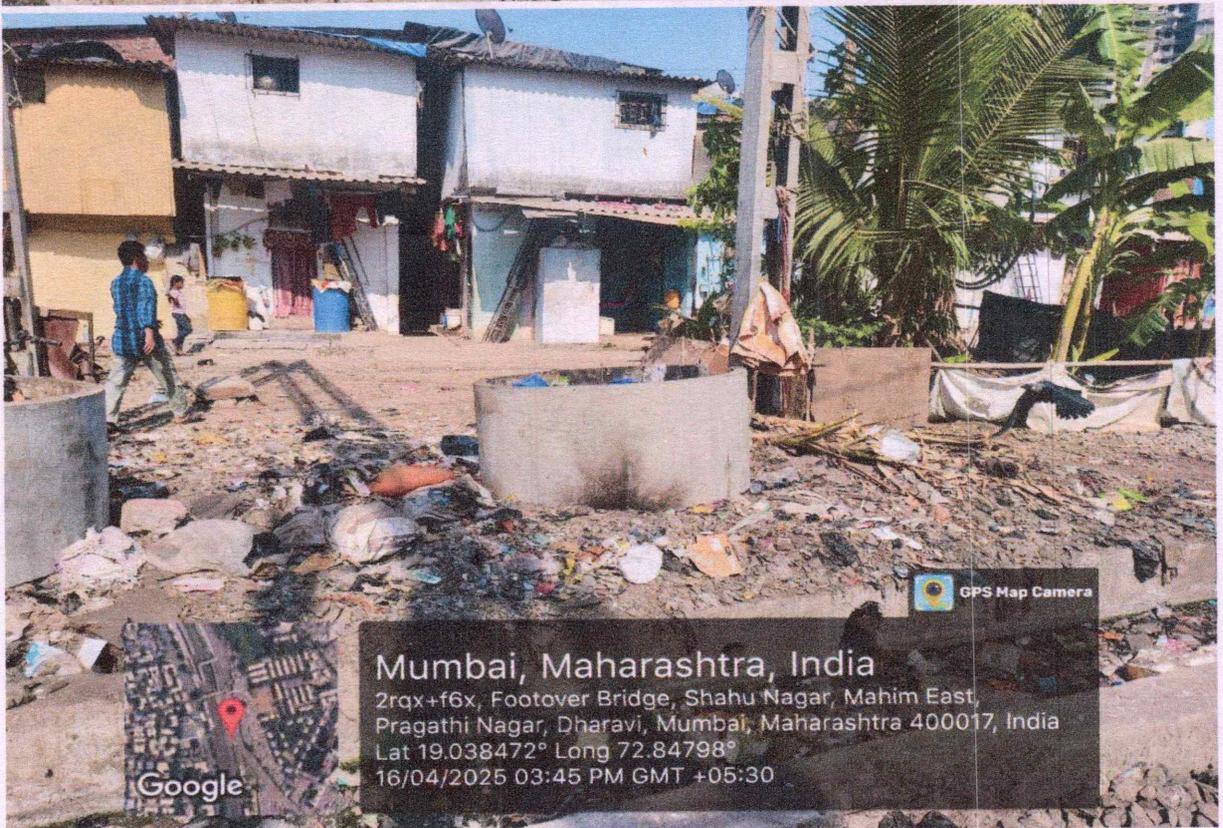


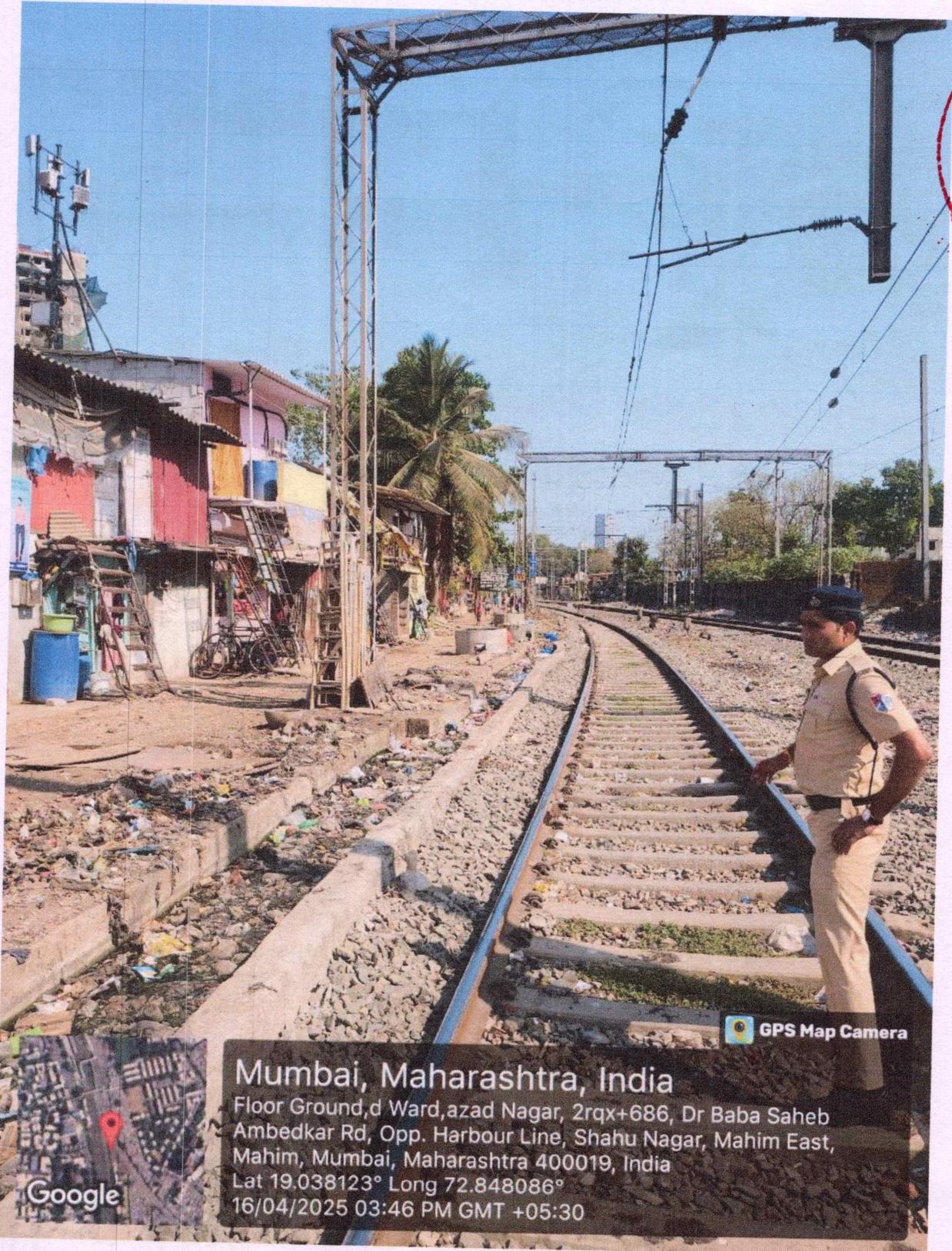
Mumbai, Maharashtra, India
Mahim, Shammii Nagar, Mahim, Mumbai, Maharashtra 400016, India
Lat 19.039854° Long 72.847621°
16/04/2025 03:41 PM GMT +05:30



Mumbai, Maharashtra, India
2rqx+f6x, Footover Bridge, Shahu Nagar, Mahim East, Pragathi Nagar, Dharavi, Mumbai, Maharashtra 400017, India
Lat 19.038524° Long 72.847962°
16/04/2025 03:45 PM GMT +05:30

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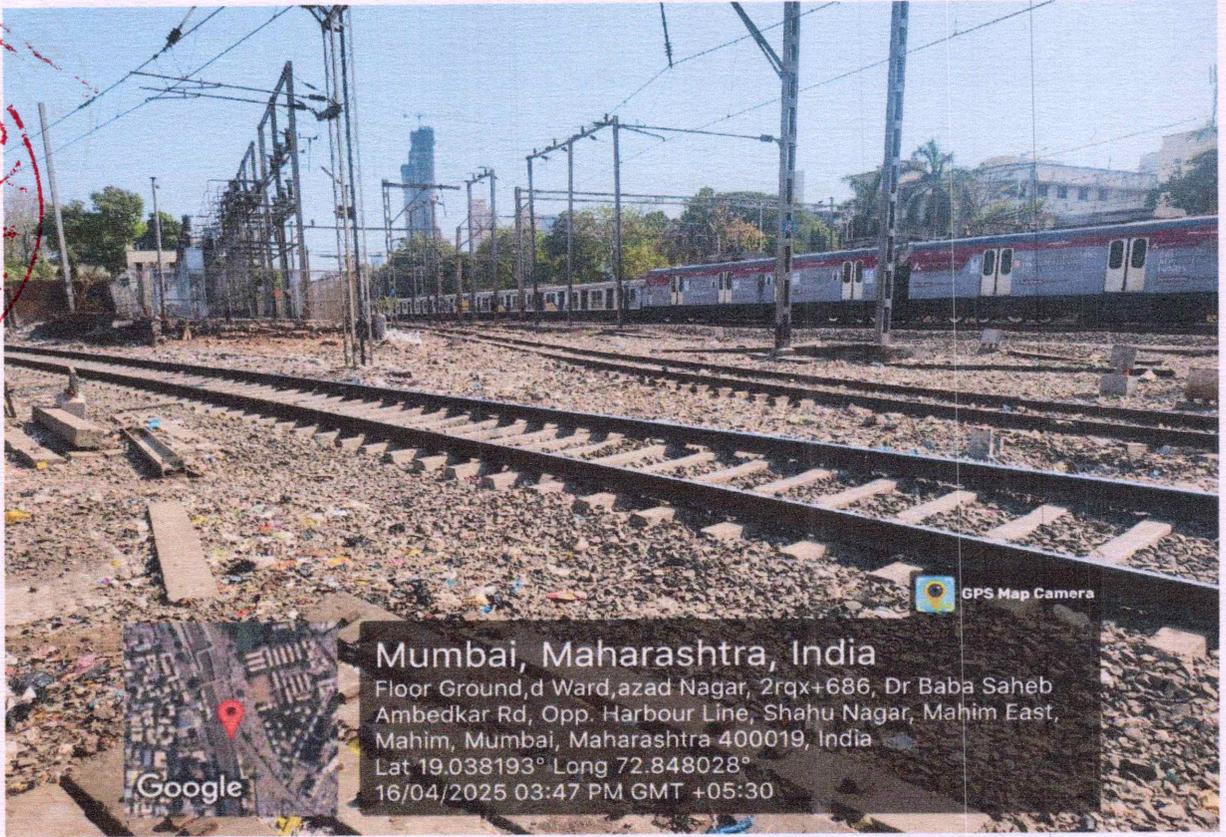
Mumbai, Maharashtra, India

Floor Ground,d Ward,azad Nagar, 2rqx+686, Dr Baba Saheb
Ambedkar Rd, Opp. Harbour Line, Shahu Nagar, Mahim East,
Mahim, Mumbai, Maharashtra 400019, India
Lat 19.038123° Long 72.848086°
16/04/2025 03:46 PM GMT +05:30



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R. MUMBAI
125/1934



Mumbai, Maharashtra, India

Floor Ground, d Ward, azad Nagar, 2rqx+686, Dr Baba Saheb Ambedkar Rd, Opp. Harbour Line, Shahu Nagar, Mahim East, Mahim, Mumbai, Maharashtra 400019, India
Lat 19.038193° Long 72.848028°
16/04/2025 03:47 PM GMT +05:30

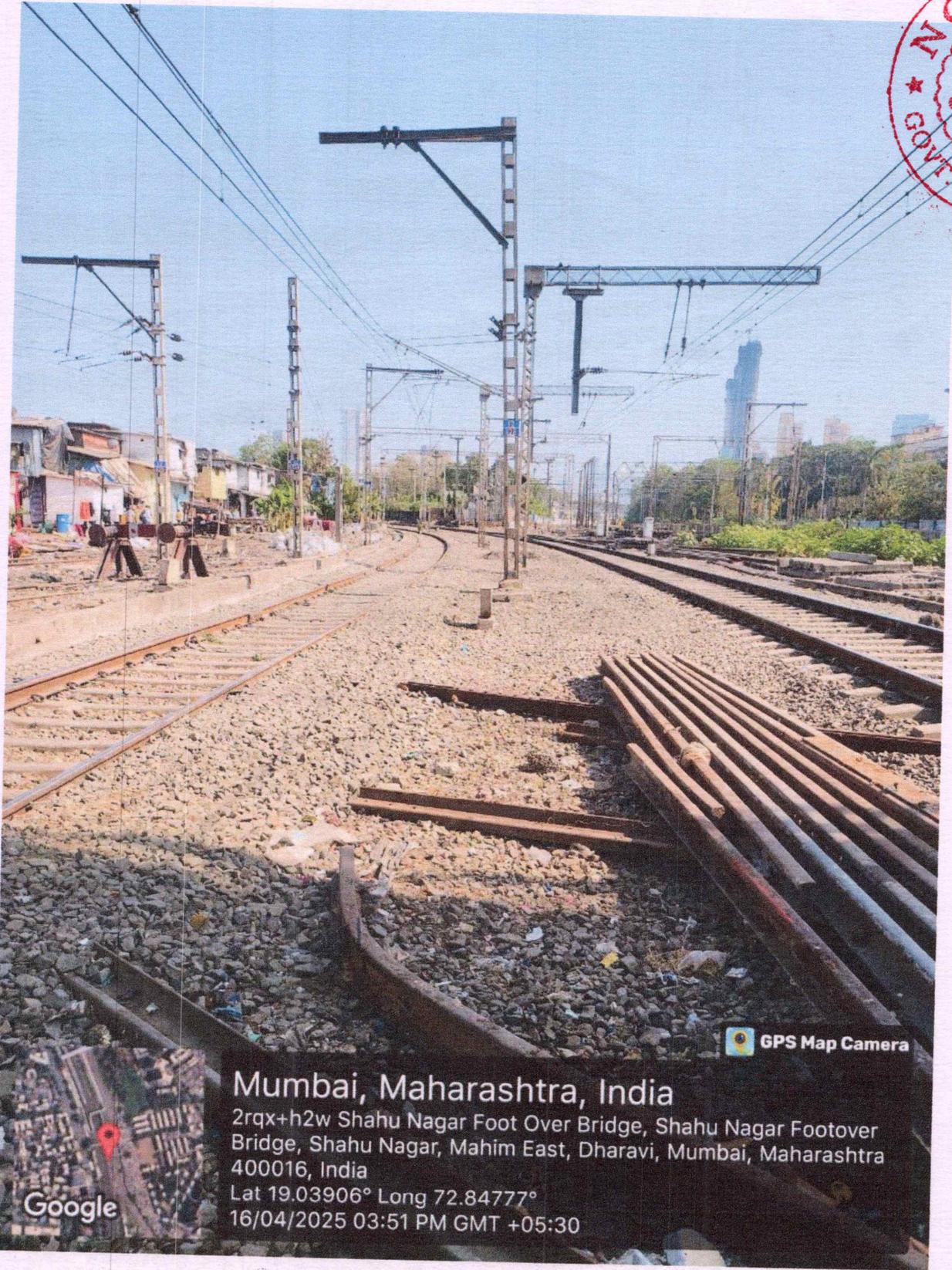
GPS Map Camera



Mumbai, Maharashtra, India

Floor Ground, d Ward, azad Nagar, 2rqx+686, Dr Baba Saheb Ambedkar Rd, Opp. Harbour Line, Shahu Nagar, Mahim East, Mahim, Mumbai, Maharashtra 400019, India
Lat 19.038194° Long 72.848032°
16/04/2025 03:47 PM GMT +05:30

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Mumbai, Maharashtra, India

2rqx+h2w Shahu Nagar Foot Over Bridge, Shahu Nagar Footover Bridge, Shahu Nagar, Mahim East, Dharavi, Mumbai, Maharashtra 400016, India

Lat 19.03906° Long 72.84777°
16/04/2025 03:51 PM GMT +05:30

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No: 126/1984
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Mumbai, Maharashtra, India

2rqx+h2w Shahu Nagar Foot Over Bridge, Shahu Nagar Footover Bridge, Shahu Nagar, Mahim East, Dharavi, Mumbai, Maharashtra 400016, India

Lat 19.03907° Long 72.847782°
16/04/2025 03:51 PM GMT +05:30



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